

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.107
CP(IB) 325 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Royale King Fashions Pvt Ltd
V/s
S D Retail Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 19/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate
For the Respondent : Mr. Mayur Jugtawat Advocate for Mr. Vishal Dave
Advocate, Mr. Nipun Singhvi Advocate

ORDER

01. Learned Counsel Mr. Ravi Pahwa appears for the applicant and states that he is not well. He is requesting for adjournment under information to the other side.

02. Learned Counsel Mr. Mayur Jugtawat proxy for learned counsel Mr. Nipun Singhvi stated that he has no objection if the adjournment is granted.

03. We note that similar request and similar no objection was recorded in the order dated 01.05.2023. We feel that if both the sides are not interested to pursue the matter, we may take appropriate decision in the next date of hearing.

List for hearing on 04.07.2023.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**